

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s. SARASWATI UDYOG INDIA LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	SARASWATI UDYOG INDIA LIMITED
2.	Date of incorporation of debtor corporate	03/01/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U02102TZ1992PLC003585
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 163, Thirunagar Colony, Erode, Tamil Nadu - 638.003. Principal Office: Thidumal Road, Kabilarmalai, Namakkal, Tamil Nadu-631 204.
6.	Insolvency commencement date in respect of corporate debtor	04th October 2021 Copy of the order received on 05.10.2021
7.	Estimated date of closure of insolvency resolution process	02nd April 2022 (180 days from of Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Muthusamy S IBBI/IPA-001/IP-P01754/2019-2020/12698
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H4/6 Woodworks Compound, Barathidasan Colony 6th Street, K K Nagar ,Chennai, Tamil Nadu - 600 078.
	Address and e-mail to be used for correspondence with the interim resolution professional	H4/6 Woodworks Compound, Barathidasan Colony 6th Street, K K Nagar, Chennai, Tamil Nadu - 600 078. Email ID: subbiahms1952@gmail.com
	Last date for submission of claims	18th October 2021
	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
	(a) Relevant Forms and (b) Details of representatives are available at: authorized	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SARASWATI UDYOG INDIA LIMITED on 04th October 2021.

The creditors of SARASWATI UDYOG INDIA LIMITED, are hereby called upon to submit their claims with proof on or before 18th October 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.10.2021

Place: Chennai

Name and Signature
of Interim Resolution Professional